

(c) the steps proposed to be taken by Government to keep the River free from pollution and also to reduce the extent of pollution ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Yes, Sir.

(b) In order to ascertain the level of pollution in the Ganga river, the Central Board for the Prevention and Control of Water Pollution has undertaken a "Comprehensive Pollution Survey of the Ganga River Basin" with the cooperation of the concerned State Boards for the Prevention and Control of Water Pollution. The survey work is yet to be completed.

Department of Environment has also funded the following three research projects relating to the pollution status of river Ganga:—

1. Agricultural pesticide residues and their degradation in soil, water and a few *biota* of river Ganga from Allahabad to Patna.
2. Limnological Survey and impact of human activities on river Ganga.
3. Investigations on the Ganga river to determine biological indicators of water quality.

However, according to the information of the Central Board for the Prevention and Control of Water Pollution the main contributory factor for the pollution of the Ganga river is the discharge of about 3081 MLD untreated waste water daily from 48 Class-I and 66 Class-II cities situated in the river basin.

Government is aware of the effect on the health of persons making use of the river water.

(c) The Water (Prevention and Control of Pollution) Act, 1974, is in

force in the various States through which the river Ganga passes. The concerned State Boards are implementing the provisions of this Law. All the industries, new or existing in this belt are required to obtain the consent of the concerned State Boards before discharging their effluents in the river Ganga.

The action in respect of treatment of domestic sewage which is now being discharged in untreated form into the Ganga river has to be taken by the concerned local bodies with the help of respective State Governments.

JCM Directorate of Printing

3198. SHRI MANOHAR LAL SAINI :
SHRI H.N. NANJE GOWDA :
SHRI SATISH PRASAD SINGH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some representatives of J.C.M. from Directorate of Printing visited various Government of India Presses on Government expenses ;

(b) if so, the details for the last four years; i.e. dates of visit, dates of advances given to every member and total amounts given to them and presses; where they visited.

(c) whether it is permissible under the rules to visit the various presses on Government expenses, if so, the dates of the Government rules ;

(d) it is also a fact that the advances which were given to them have not so far been adjusted to the Government accounts; and

(e) details of benefit gained by Government by these visits ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND

WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a)

Yes, Sir.

(b) The information is being collected and will be placed on the Table of the Sabha.

(c) The visits were either as members of Committees formed by the Departmental Council (JCM) of this Ministry under the scheme of Joint Consultative Machinery formulated by the Ministry of Home Affairs or in public interest for specific purposes under the direction of Director of Printing under the powers of the Head of the Department.

(d) Information is being collected and will be placed on the Table of the Sabha.

(e) The visits as members of the Committee under the scheme of Joint Consultative Machinery or under the directions of the Director of Printing were useful in maintaining liaison between the management and the staff.

Cooperative Housing Societies Allowed Construction of D.D.A.

3200. SHRI SATISH PRASAD-SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names and addresses of the Co-operative Housing Societies who have been allowed by DDA for building houses on the basis of general irrevocable power/long term tenancy Registration ;

(b) whether a considerable numbers of non-members have manoeuvred to acquire plots in housing societies colonies and have built disproportionately large houses giving rise to High Ratable Value for property tax wealth tax etc. on the basis of "Posh area"; and

(c) the remedial measures taken proposed to be taken with a view to

safeguarding the interest of bonafide members in this regard which normally should have been assessed on the basis of actual cost of land and construction on it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The Delhi Development Authority have reported that no society has been allowed by them to build houses on the basis of general irrevocable power/long term tenancy registration.

(b) A few cases have come to the notice of the Delhi Development Authority where the plots have been transferred to non-members. The Delhi Development Authority is taking action under the terms and conditions of the sublease deed to determine the sublease.

(c) As a remedial measures, while allowing extension for building houses, it is ensured by the Delhi Development Authority that the application is made by the member of the cooperative society himself or by his agent who holds a simple power of attorney authorising him to deal with D.D.A. for a specific and limited purpose. Cases, where general power of attorney is produced and this power of attorney, inter-alia, authorised the attorney to dispose of the plot or to execute a sale deed are dealt with as stated in reply to part (b) of the question.

[12 hrs.]

PROF. MADHU DANDAVATE (Rajapur) : Sir, under different rules, different notices have been given,

(interruptions)

MR. SPEAKER: I have got them.

मैंने कोई एडजर्नमेंट मोशन एडमिट नहीं किया है ।

(interruptions)